

- (v) Establishment of driving training institutes.
- (vi) Tightening of safety standards for vehicles like helmets, seat belts, power-steering, rear view mirror.
- (vii) Publicity campaigns on road safety awareness.

**High powered apex committee report**

2886. SHRI SALIM ANSARI :

SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether it is a fact that a High Powered Apex Committee constituted by Government has recommended that the States/UTs should be allowed to use any additional memory in the Smart Cards of various types of vehicles;
- (b) if so, the details of the Apex Committee report; and
- (c) the action that Government has taken to implement the recommendations of the Apex Committee so far?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY) : (a) to (c) A Committee was set up on the 13th March, 2009 under the Chairmanship of Secretary (Road Transport and Highways) to look into the issues regarding the charges levied by the service providers for Smart Card based driving licences/registration certificates. In the meeting of the Committee held on 13th April, 2009, it was brought out that the Gazette Notification G.S.R. 339(E) dated 10th August, 2004 left margin for State Governments to add any additional technologies over and above the National Standards, which created the disparity in the cost of Smart Card. The Committee recommended elimination of the "Note" suffixed at the end of the said Notification. After considering the views and observations of the Committee, the Government published Gazette Notification G.S.R. 67(E) dated 10th February, 2010, proposing to amend rule 2 and Annexure-XI of Central Motor Vehicles Rules, 1989 and inviting objections and suggestions thereto within a period of 45 days. No objections or

suggestions to the proposed amendments were received within the stipulated period. On 15th June, 2010, the Government issued final Notification *vide* G.S.R. 504(E) for amendment to rule 2 and Annexure-XI. Representations on Notification G.S.R. 504(E) dated 15th June, 2010 were received after the publication of final Notification, which are being examined.

**NH projects funded by international agencies**

2887. SHRIMATI KUSUM RAI :

SHRI ARVIND KUMAR SINGH :

SHRI PRABHAT JHA :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of National Highway projects which have been funded by world bank, ADB and other international funding agencies during last five years along with the amount of funding, project-wise and State-wise;

(b) the details of NH projects funded by international agencies which have been completed, State-wise;

(c) the details of ongoing NH projects funded by international agencies along with the present status thereof, State-wise; and

(d) the details of cases of corruption reported in NH projects along with the penal action taken against the guilty, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY) : (a) to (c) Statement showing the details of Loan for National Highway (NH) projects, funded by international funding agencies including world bank and ADB wherein loan was partly disbursed during last five years (2009-2013), along with their status of implementation is given in Statement-I (*See* below). No State-wise funding is done for NH projects funded by International Funding agencies including World Bank and ADB.

(d) Details of cases of corruption reported in NH projects funded by International agencies and status of action taken are given in Statement-II.